

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
BEST BAZAAR RETAIL LLP

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BEST BAZAAR RETAIL LLP
2.	Date of incorporation of corporate debtor	21/04/2015
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAD-7971
5.	Address of the registered office and principal office (if any) of corporate debtor	99, FORESHORE ROAD POLICE STATION- SHIBPUR NA HOWRAH Howrah West Bengal 711102
6.	Date of closure of Insolvency Resolution Process	16/04/2023
7.	Liquidation commencement date of corporate debtor	17/04/2023 (Order Copy received on 18/04/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Vasudeo Agarwal Regn No.: IBBI/IPA-001/IP-P00186/2017-18/10365
9.	Address and e-mail of the liquidator, as registered with the Board	5, Fancy Lane, 3 rd Floor, Room No-9, Kolkata, West Bengal-700001 Email: vdainfo@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	5, Fancy Lane, 3 rd Floor, Room No-9, Kolkata, West Bengal-700001 Email: ip.bestbazar@gmail.com
11.	Last date for submission of claims	23/05/2023

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **BEST BAZAAR RETAIL LLP** on **17/04/2023**

The stakeholders of **BEST BAZAAR RETAIL LLP** are hereby called upon to submit their claims with proof on or before 23/05/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.


Vasudeo Agarwal
Liquidator of Best Bazaar Retail LLP
IBBI/IPA-001/IP-P00186/2017-18/10365
Date: 23/04/2023
Place: Kolkata

CHANGE OF NAME

I, Army No.15103042Y, Ex NK (TS), **Ram Krishna Saha** residing at Vill.+P.O.-Bagore, P.S.-Nabagram, Dist.-MSD. Declare that my name **Ram Krishna Saha** will henceforth be known as **Ramkrishna Saha** vide affidavit dt-17/04/2023 before SDEM at Lalbagh Court, Murshidabad.

I, **RANJIT KARMAKAR** S/O LATE GOPAL KARMAKAR, RESIDENT OF PRACHIN MAYAPUR ROAD, P.O.+P.S.-NABADWIP, DIST - NAIDA, PIN-741302, W.B. THAT SAID GOPAL KARMAKAR, FATHER OF RANJIT KARMAKAR AND GOPAL CHANDRA KARMAKAR, S/O - LATE SACHINDRA CHANDRA KARMAKAR ARE THE SAME AND ONE IDENTICAL PERSON i.e. MY FATHER AND I MYSELF AND MY GRANDFATHER, VIDE AFFIDAVIT IN THE COURT OF THE LD. JUDICIAL MAGISTRATE (1ST CLASS) AT NABADWIP, NADIA, DATE - 20.04.2023.

EAST COAST RAILWAY

File No. **DRM/Engg/KUR/23-24/**
E-Tender/06, Dt. 18.04.2023
(1) Tender No. **etender-South-KUR-14-2023**, Dtd.: 12.04.2023

DESCRIPTION : NEW WORKS, ADDITIONS AND ALTERATIONS TO THE EXISTING STRUCTURES, ALL ORDINARY REPAIR AND MAINTENANCE WORKS OF MISCELLANEOUS NATURE AND SUPPLIES EACH COSTING RS.5,00,000/- OR LESS IN THE SECTION KHURDA ROAD (EX) TO BALUGAON (IN) FOR THE PERIOD UPTO 30.06.2024.

Approx. Cost of the Work : ₹ 60.28 Lakhs, EMD : ₹ 1,20,600/-

(2) Tender No. **etender-South-KUR-15-2023**, Dtd.: 12.04.2023
DESCRIPTION : NEW WORKS, ADDITIONS AND ALTERATIONS TO THE EXISTING STRUCTURES, ALL ORDINARY REPAIR AND MAINTENANCE WORKS OF MISCELLANEOUS NATURE AND SUPPLIES EACH COSTING RS.5,00,000/- OR LESS IN THE SECTION TALCHER ROAD (EX) TO TALCHER ROAD (IN) FOR THE PERIOD UPTO 30.06.2024.

Approx. Cost of the Work : ₹ 59.83 Lakhs, EMD : ₹ 1,19,700/-

(3) Tender No. **etender-South-KUR-16-2023**, Dtd.: 12.04.2023
DESCRIPTION : NEW WORKS, ADDITIONS AND ALTERATIONS TO THE EXISTING STRUCTURES, ALL ORDINARY REPAIR AND MAINTENANCE WORKS OF MISCELLANEOUS NATURE AND SUPPLIES EACH COSTING RS.5,00,000/- OR LESS IN THE SECTION AT PALASA UNDER SENIOR SECTION ENGINEER (WORKS)/PALASA FOR THE PERIOD UPTO 30.06.2024.

Approx. Cost of the Work : ₹ 60.64 Lakhs, EMD : ₹ 1,21,300/-

(4) Tender No. **etender-Central-KUR-20-2023**, Dtd.: 12.04.2023
DESCRIPTION : PROVISION OF 12M WIDE FOOT OVER BRIDGE WITH PASSENGER LIFTS AT ANJUL, TALCHER ROAD, IN ANJUL, MERAMANDALI, LINGARAJ TEMPLE ROAD, MANCHESWAR AND KENDUJHARGARH STATION OF KHURDAROAD DIVISION.

Approx. Cost of the Work : ₹ 4938.06 Lakhs, EMD : ₹ 26,19,000/-

Completion Period : 12 (Twelve) Months (for Sl. No. 1 to 3) & 06 (Six) Months (for Sl. No. 4).
Tender Closing Date and Time: At 1500 Hrs. of 04.05.2023 (for all the Tenders).
No manual offers sent by Post / Courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on file is letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-Tender is available in website : <https://www.iimps.gov.in>

Note : The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.
Divisional Railway Manager (Engg) / PR-78/O/23-24 Khurda Road

FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016] FOR THE ATTENTION OF THE STAKEHOLDERS OF BEST BAZAAR RETAIL LLP		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BEST BAZAAR RETAIL LLP
2.	Date of incorporation of corporate debtor	21/04/2015
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAD-7971
5.	Address of the registered office and principal office (if any) of corporate debtor	99, FORESHORE ROAD POLICE STATION-SHIPURJA NA HOHRAH Howrah West Bengal 711102
6.	Date of closure of Insolvency Resolution Process	16/04/2023
7.	Liquidation commencement date of corporate debtor	17/04/2023 (Order Copy received on 18/04/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Vasudeo Agarwal Regn No.: IBB/PA-001/IP-P00186/2017-18/10365
9.	Address and e-mail of the liquidator, as registered with the Board	5, Fancy Lane, 3rd Floor, Room No-9, Kolkata, West Bengal-700001 Email: vdaifno@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	5, Fancy Lane, 3rd Floor, Room No-9, Kolkata, West Bengal-700001 Email: ip.bestbazar@gmail.com
11.	Last date for submission of claims	23/05/2023

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the BEST BAZAAR RETAIL LLP on 17/04/2023
The stakeholders of BEST BAZAAR RETAIL LLP are hereby called upon to submit their claims with proof on or before 23/05/2023, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Date: 23/04/2023
Place: Kolkata
Liquidator of Best Bazaar Retail LLP
IBBI/PA-001/IP-P00186/2017-18/10365
Vasudeo Agarwal

TENDER

E NIT No. : 06 / 2023-24 / OSR/SGP, Date-19/04/2023.
Documents download starting date (Online): 21/04/2023 (12.00PM). Bid Submission closing (Online) : 28/04/2023 (up to 12.00 PM). Bid opening date: 01/05/2023 (up to 12.00 PM).
For other details pl. Contact in the office of the undersigned.
Sd/-
Prodhan
Sasanga Gram Panchayat

"Form No. INC-25A"
Advertisement to be published in the newspaper for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Eastern Region, Kolkata in the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND
In the matter of JALAN UDYOG LIMITED (CIN: U28113WB1997PLC083575) having its Registered Office at 3, Kheta Das Lane, 1st Floor, Kolkata - 700012

NOTICE is hereby given to the General Public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 21st April, 2023 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change of status of the company, may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Eastern Region, Nizam Plaza, 1 MSO Building, 3rd Floor, 234A, A.J.C. Bose Road, Kolkata - 700 020, within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below :- 3, Kheta Das Lane, 1st Floor, Kolkata - 700012

For & on behalf of Applicant JALAN UDYOG LIMITED
Sd/-
OM PRAKASH JALAN
(Director)
DIN: 00399560

Date : 24.04.2023
Place : Kolkata

NOTICE
E-Tenders is hereby invited from bonafide suppliers / manufacturer having requisite credentials for the following work :-

Sl. No.	E NIT No.	Tender ID	Name of the Work	Tender Cost
1	01/DIC/PRU/CLUS/2023-24 dt. 20.04.2023 (4th Call)	2022_MSME_516433	Supply & Installation of diff. Plant & Machinery for CFC of Jhalda Shellac Cluster	Rs. 134.894 Lakh

Details of timing, eligibility criteria etc. pl. visit www.wbtenders.gov.in Sd-General Manager (In-Charge) District Industries Centre, Purulia

SBI SBI ASHUTOSH MUKHERJEE ROAD BRANCH ELGIN CHAMBERS 1A Ashutosh Mukherjee Road, Kolkata 700020 GOLD ORNAMENTS AUCTION NOTICE

Some individuals/ persons who have availed Gold Loans from SBI ELGIN CHAMBERS BRANCH, by pledging gold ornaments, have defaulted in repaying as per schedule. Who have not properly responded to the notice/notices or the notice returned undelivered in these circumstances, it has been decided by the competent Authority that if the gold loan(s) is/are not liquidated before 4 P.M. of the previous day, the day of auction, pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises/ Gold Hub, without further notice. All expenses incurred in this connection will be borne by the borrowers. Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments. Borrower Name : SHAMPA SARDAR.

Sl. No.	Date of Auction	Proposed Time of Auction	Weight of Gold Ornaments (Gms.)	No. of Items
1.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 3.500 Gms Net Wt. 3.050 Gms	4 TOPS WITH MINA
2.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 4.100 Gms Net Wt. 3.000 Gms	3 PAT NOYA
3.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 2.300 Gms Net Wt. 1.800 Gms	4 TOPS & 1PC LOCKET
4.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 15.700 Gms Net Wt. 15.500 Gms	1 NECKLACE
5.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 50.500 Gms Net Wt. 27.500 Gms	2 BALA WITH SHELLAC
6.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 4.800 Gms Net Wt. 4.700 Gms	2 EARRINGS
7.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 4.900 Gms Net Wt. 4.000 Gms	2 POLAR PAT
8.	28.04.2023	03.00 P.M to 05.00 P.M	Gr. Wt. 3.000 Gms Net Wt. 2.900 Gms	1 FINGER RING

Date : 24.04.2023
Place : Kolkata
Authorised officer
State Bank of India

RELIANCE COMMERCIAL FINANCE LIMITED POSSESSION NOTICE AS PER RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Registered Office: The Ruby, 11th Floor, North-west Wing, Plot No. 29, Senapati Bapat Marg, Dadar (W), Mumbai, Maharashtra, Pin Code-400 028
Branch Office: 3/2, 3rd Floor, 75C Park Street, Kamdhenu Building, Kolkata-700016

Whereas demand notices issued u/s 13(2) of the Securitisation And Reconstruction of the Financial Assets and Enforcement of Security Interest Act 2002 upon the borrowers/coborrowers mentioned below in exercise of the powers conferred under section 13(12) read with rule 8 of the security interest (enforcement) rules, 2002 by reliance home finance limited, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notices.

The undersigned being Authorized Officer (AO) of Reliance Commercial Finance Limited has acquired right under the resolution of Reliance Home Finance Limited, as the borrowers/coborrowers having failed to repay the amount, notice is hereby given to borrower/coborrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred upon him under section 13(4) of the said act read with rule 8 of the said rules on the below mentioned dates.

The Borrowers/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of Reliance Commercial Finance Limited.

Name of The Borrower / Address	Co-Borrower And Guarantor Name	Date & Amount mentioned as per Demand Notice	Date of Symbolic Possession	Property Address of Secured Assets
ANJANA ROY HOLDING NO. 9/2318, BLOCK-J, SARADA ASWININAGAR, PS- BAGUATI, WARD NO-20, BIDHANNAGAR MUNICIPALITY, KOLKATA - 700159	1.KUMUD RANJAN ROY 2. SREE KRISHNA RAJ ENTERPRISE 3. K. R. ROY CO HOLDING NO. 9/2318, BLOCK-J, SARADA PALLY ASWININAGAR, PS- BAGUATI, WARD NO-20, BIDHANNAGAR MUNICIPALITY, KOLKATA - 700159	05th January, 2023 Rs. 19,53,807/- (Rupees Nineteen Lac Fifty Three Thousand Eight Hundred and Seven only) Date & Amount mentioned as per Possession Notice 18th April, 2023 Rs. 20,55,473/- (Rupees Twenty Lac Fifty Five Thousand Four Hundred and Seventy Four only)	18th April, 2023	ALL THAT piece and parcel of entire land measuring about 2 Cottah more or less together with Three storied building which is constructed upon the land measuring about 1416 Sq. Ft. (Total of Three Floors) consisting of 2 (Two) bedrooms, 1 (One) kitchen, 1 (One) toilet, on each floor constructed at or upon Holding No.- Block-J, 9/2318, Police Station- Baguati, District- 24 Parganas (N) under the limits of Ward no. 20 of Bidhannagar Municipality at Saradapally Aswininagar Road, Pincode-700159 together with all easement right thereto which is butted and bounded by: On the North: By Three Storied House of Basanti Matal, On the South: By 10' Ft wide Road and Two Storied House of Gopal Roy Chowdhury, On the East: By Two Storied House of Sambhu Babu , On the West: By 8' Two Storied House of Ranjan Patra
INDRAJIT KUMAR PREMISES NO 121, FLAT AT 3 RD FLOOR, SHREE APARTMENT, HOLDING NO 182/S, S K DEB ROAD WARD NO 31, KOLKATA- 700048	1.RUDRENDRA KRISHNA 2. SULEKHA KUMAR PREMISES NO 121, FLAT AT 3 RD FLOOR, SHREE APARTMENT, HOLDING NO 182/S, S K DEB ROAD WARD NO 31, KOLKATA- 700048	05th January, 2023 Rs. 2,96,328/- (Rupees Two Lac Ninety Six Thousand Three Hundred and Twenty Eight only) Date & Amount mentioned as per Possession Notice 18th April, 2023 Rs. 3,08,891/- (Rupees Three Lac Eight Thousand Eight Hundred and Ninety One only)	18th April, 2023	ALL THAT piece and parcel of one flat measuring about 730 Sq. Ft. more or less consisting of 2 (Two) bedrooms, 1 (One) dining cum living room, 1 (One) kitchen, 2 (Two) toilets, 2 (Two) balcony on the 3rd Floor (Eastern side flat) at "Shree Apartment" built and constructed at or upon the land comprised in C.S. Plot No. 861(P), Pallyshree Colony, Premises no. 121, J.L. No. 25, Mouza- Dakshindari, Holding No.- 182/S, Police Station- Lake Town, District- 24 Parganas (N) under the limits of Ward no. 31 of South Dumdum Municipality, at S.K. Deb Road, Pincode- 700048 together with all easement right thereto which is butted and bounded by: On the North: By S.K. Deb Road, On the South: By Others Property, On the East: By Others Property, On the West: By Others Property

The Borrower/co-borrowers/Mortgagor(s) attention is invited to the provision of Section 13(8) of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Sd/-
Authorized Officer
Reliance Commercial Finance Limited

Aadhar Housing Finance Ltd.

Corporate Office : 802, Natraj By Rustomjee, Western Express Highway, Sir M.V. Road, Andheri East, Mumbai-400069, Maharashtra
Howrah Branch Office : 3rd Floor, Krishna Enclave 201, Bhajanlal Lohia Lane, Near AC Market, Howrah- 711101 (Wb).
Burdwan Branch Office : 1st Floor, Gopal Bhawan, Holding No. 39, Mouza Ichlabad, Ward No. 10, Burdwan- 713103 (Wb).
Kolkata Branch Office : Room No. 231, 2nd Floor, Hemanta Basu Sarani, Dalhousie, Kolkata - 700001, (West Bengal). (Wb).

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Aadhar Housing Finance Ltd. (AHL) under Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the 'said Borrower(s)'), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to AHL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to AHL by the said Borrower(s) respectively.

Sr. No.	Name of the Borrower(s) / Co-Borrower (s)/Guarantor	Demand Notice Date and Amount	Description of Secured asset (immovable property)
1.	(Loan Code: 01900001665 of Howrah Branch), Dilip Lal (Borrower), Munni Lal (Co-Borrower)	16/Mar/23 Rs. 15,49,457/-	ALL THAT piece and parcel of self contained Flat no 2A on the 2nd Floor of G-III storied building measuring more or less 600 sqft(super built) standing upon land admeasuring more or less 7 cottah 3 chittaks 36 sqt situated at Mouza-Balia bearing JL no 46,Touzi no 278,LR khatian no 21 under daag no 798,Holding no 548,Purba Balia, Ward no 1,under PS-Sonarpur, District- South 24 Parganas.
2.	(Loan Code: 06400000785 / 06400001101 of Burdwan Branch), Late.Lalu Das (Represented Through The Legal Heir) (Borrower), Suchitra Das (Co-Borrower) Sovon Ghoshal (Guarantor)	16/Mar/23 Rs. 3,22,511/- of LC: 06400000785 / Rs. 2,02,899/- of LC: 06400001101	ALL THAT piece and parcel of land admeasuring more or less 2.6 decimals situated at Mouza-Manteswar, bearing JL No.41,LR khatian no 3975,RS & LR Plot no 4723, under PS-Monteswar, District burdwan
3.	(Loan Code: 01900001231 of Howrah Branch), Shyamal Mukherjee (Borrower), Madhumita Mukherjee (Co-Borrower) Rimi Mukherjee (Guarantor)	16/Mar/23 Rs. 10,59,115/-	ALL THAT piece and parcel of land admeasuring more or less 4.9174 decimals situated at Mouza-Sarberia bearing JL no 5,touzi no 156,Khatian no 934 & 1730, Daag no 990 & 1041, PS-Joy nagar, district- South 24 parganas.
4.	(Loan Code: 06400000887 of Burdwan Branch), Bikash Konar (Borrower), Rumka Konary (Co-Borrower)	16/Mar/23 Rs. 6,65,888/-	1. ALL THAT piece and parcel of Land admeasuring more or less 1.5 decimals along with one storied residential structure admeasuring more or less 180 sqft situated Mouza- Budhpur bearing JL no 34, LR Khatian no 293,CS daag no 552,RS & LR daag no 180, Under PS- Manteswar, district- Purba Burdwan. 2. ALL THAT piece and parcel of Land admeasuring more or less 1.5 decimals along with one storied residential structure admeasuring more or less 200 sqft situated Mouza- Budhpur bearing JL no 34, LR Khatian no 292,RS & LR daag no 180, Under PS- Manteswar, district- Purba Burdwan.
5.	(Loan Code: 12700000983 of Kolkata Branch), Ashok Majumder (Borrower), Smिता Majumder (Co-Borrower)	16/Mar/23 Rs. 4,42,589/-	ALL THAT piece and parcel of land admeasuring more or less 4 cottah comprised in Mouza - Halsahar, Bearing JL no 6,LDP no 895,CS Daag no 1561(P), LR Daag no 1136, LR Khatian no 10770,Holding no 67/21/21, sarkar Para street,ward no 3, under PS-Bizpur, District- North 24 Parganas
6.	(Loan Code: 01900001413 of Howrah Branch), Deepjyoti Saha (Borrower), Mina Saha (Co-Borrower) Dilip Kumar Saha (Guarantor)	16/Mar/23 Rs. 14,80,776/-	ALL THAT piece and parcel of self contained Flat no -1A, on the South West side of 1st floor of building named "PEACE SHELTER" admeasuring more or less 813 sqft(super built) standing upon land admeasuring more or less 4 cottah situated at Mouza-Digla bearing JL no 18,RS no 161,Touzi no 12514,RS daag no 710, under Khatian no 862, under South Dumdum Municipality, ward no 3, Holding no 104,Subhas nagar Road,Kolkata-700065, under PS-Dumdum, District-North 24 Parganas

If the said Borrowers shall fail to make payment to AHL as aforesaid, AHL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of AHL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.
Authorised Officer,
Aadhar Housing Finance Limited

Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001
Branch Office:- 5th Floor, South Block, Premises No. 7, KYD Street, Kolkata - 700016, Phone No: 033-40717051 to 54
Website : www.pnbhousing.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property Mortgaged
1.	NHL/KOL/0915/240902, NHL/KOL/0317/58976, NHL/SKOL/1018/597350 B.O.: Kolkata	Mr. Susanta Metiya, Mr. Sujit Kumar Metiya, Mrs. Mira Metiya, Mrs. Disha Metiya & M/s. S And S Industries through its Partner Susanta Metiya	27-07-2021	Rs. 1,14,17,527.66 (Rupees One Crore Fourteen Lac Seventeen Thousand Five Hundred Twenty Seven And Sixty Six Paise Only) Due as on 21/07/2021	19-04-2023 (Physical)	Item -I All That Residential Flat/Unit On The Ground Floor Measuring An Area Of 2548 Square Feet Super Built Up And A Shop Room On The Ground Floor Measuring An Area Of 249.6 Square Feet Super Built Up Having Of A Ground Plus Five Storied Building Comprised At Holding No. 148(A)New, G.T. Road (West), Police Station Chandannagar, District Hooghly Under Ward No. 3- Within The Limits Of Chandernagore Municipal Corporation Lying And Situated At Land 7 Cottahs 7 Chittaks 31 Sq Ft Situated At Mouza Chandannagar Sheet No 2, J.L No 1, Rs Khatian No 297, L.R Khatian No. 1924, Rs Dag No-529,530, L.R Dag No-674,675, Being Butted And Bounded As Follows:-On The North:- LR Dag No. 606, On The South:- LR Dag No.672 And Common Passage, On The East:- G.T Road, On The West By:- Part Of LR Dag No.530 And 675. Item -II All That A Piece And Parcel Of Bastu Land Measuring An Area Of 2 Cottahs, 03 Chittaks And 15 Sq. Ft. A Little Bit More Or Less Together With 150 Sq. Ft Residential/Cemented Tile Structure Standing Thereon Situated And Lying At And Under R. S. Khatian No. 297, L. R. Khatian 199, R. S. Dag No. 530, L. R. 673 And R. S. Dag No.529, L. R. 674, In Mouza- Chandannagar, Sheet No. 2, J.L.No. 1, Under Police Station Chandannagar, District Hooghly, Under Chandannagar Municipal Corporation Ward No. 03, Pin - 712136, Municipal Holding No. Previously 130/A, And Then 148/A And At Present 162, G. T. Road (West) Together With All Easement Right And Common Passage, Said Land Which Is Being Butted And Bounded As Follows:- On The North:- By Plot Of Dag No. 673 And Corporation Land, On The South By:- Inter Land Common Passage, Land Of This Deed And 120, Common Passage, G. T. Road Connector, On The East:- By Plot Of Dag No. 636, 6/2, 6/75 And Common Passage, On The West:- By Plot Dag No.675

PLACE:- KOLKATA, DATE:- 22-04-2023 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH, BURDWAN
Ulhas Gate No. 1, BURDWAN - 713104, E-mail: sbi.14817@sbi.co.in
Authorized Officer's Details : Name: Abhijit Chakravorty, e-mail ID : sbi.14817@sbi.co.in, Mobile No. : 9674458888

SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES [See Proviso to Rule 8(6) to be read with Rule 9(1) & Rule 6(2)]

E-Auction Sale Notice for Sale of movable / Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to [Rule 8(6) to be read with Rule 9(1) & Rule 6(2)] of the Security Interest (Enforcement) Rules, 2002
DATE & TIME OF E-AUCTION : DATE : 11.05.2023
TIME : 240 MINUTES FROM 11.00 A.M. TO 3.00 P.M WITH UNLIMITED EXTENSIONS OF 10 MINUTES FOR EACH BID.
PROPERTY INSPECTION DATE: 04.05.2023

Earnest Money Deposit (EMD) being the 10% of Reserve price to be transferred / deposited by bidders in his/her/their own Wallet provided by M/s. MSTC Ltd. on its e-auction site <https://www.mstccommerce.com/auctionhome/bapi/index.jsp> by means of RTGS/NEFT. Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem. GST as and when applicable will be paid by the buyer.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable properties mortgaged/charged to the Secured Creditor, the Constructive Possession / Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 11.05.2023 Time from 11.00 A.M. TO 3.00 P.M.

Plant & Machinery & Land and building will be sold together in case of serial no. 2

[See Proviso to Rule 8(6) read with Rule 9(1)]

In connection with recovery of Rs. 7,59,58,438.00 as on 30.11.2013 + further interest thereon+ other expenses & cost as per demand notice dated 05.12.2013 due to the Secured Creditor from M/s. Adhikary Electrochem Industries Ltd., and Guarantors namely Late Gopal Chandra Adhikary & LATE SUBRATA ADHIKARY, now being 1) MASTER SUMANGAL ADHIKARY (Minor) Legal Heir of Shri Subrata Adhikary, 2) MISS SUPRITI ADHIKARY (Minor) Legal Heir of Shri Subrata Adhikary, 3) SMT. MADHUMITA ADHIKARY Guarantor & Legal Heir of Shri Subrata Adhikary, 4) SMT. SIBANI CHAKRABORTY Guarantor, 5) SHRI KAUSHIK ROY Guarantor, 7) SHRI LAKSHMAN ADHIKARY Guarantor & Legal Heir of Gopal Adhikary, 8) SHRI SOMNATH ADHIKARY Guarantor & Legal Heir of Gopal Adhikary.

The reserve price will be Rs. 2,55,00,000.00 and the earnest money deposit will be Rs. 25,50,000.00 Bid increment Amount : Rs. 1,00,000.00.

(Short description of the immovable property with known encumbrances)

Property no. 1 : Factory Land & Building :
(a) All that piece and parcel of landed property measuring

